

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/551/ (IB)/2017
NAME OF THE PETITIONER(S) : CENTRAL BANK OF INDIA & STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : ASHOK MAGNETICS
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Jayaram B. Dote
Mr. S. Srinivasulu Srinivasulu

Cooper & Corporate Debtor

RAJESH BAPPA Counsel - Advocate defendant Below.

M. L. Ganesan Counsel. Below.

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ORDER

Counsel for both the parties present. Counsel for the petitioner made the submission in part and the counsel for the respondent has raised 3 main objections, i.e. (i) The copy of the petition has not been served at the Registered office of the Company but served to the Administrative Office of the Company, (ii) The fees for filing the application is not reflected in Form (1) (iii) The copies of the documents Annexure II to IV have not been served including the written communication received from the IRP in Form 2.

The counsel for the petitioner is directed to provide all the documents to the Counsel for the Corporate Debtor ~~Corporate Debtor~~. The matter is posted for further arguments. During the course of the arguments, the counsel for the petitioner has raised some apprehensions that the Corporate Debtor may take action against the interest of the petitioner. The Counsel for the Corporate Debtor stated that there is no proposal for making any decision which may affect the interest of the petitioner. The copy of the additional documents submitted by the counsel for the petitioner is given to the Counsel for Corporate Debtor in the Open Court. **The matter is posted for further arguments on 04.09.2017**

hv



(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)



(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)